

Item- 20

M.A. 557/2003 in  
O.A. 2299/2002

10.3.2003

Present: Shri D.N.Sharma, proxy for Shri D.P.Sharma,  
counsel for the applicant

Shri R.N.Singh, counsel for the respondents.

**M.A. 557/2003**

It appears that there is a typing mistake in the order of 20.2.2003. Therefore in the order passed in M.A. 236/2003, the last sentence "We grant four weeks time to implement the directions of this Tribunal. M.A. is allowed" should be read as "We grant four months time to implement the directions of this Tribunal. M.A. is allowed."

M.A. 557/2003 is disposed of.

*Unps*

( A.P. Nagrath )  
Member (A)

*V.S. Aggarwal*

( V.S. Aggarwal )  
Chairman.

/dkm/